

# **The Tripura State Civil Services Rules, 1967.**

(As Amended upto 31<sup>st</sup> Amendment Rules, 2014).





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TRIPURA CIVIL SERVICE RULES,1967  
(AS AMENDED AND CORRECTED UP TO FEBRUARY,2005)

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Agartala, Tuesday, March 10, 1953 A.D.

GOVERNMENT OF TRIPURA  
APPOINTMENT AND SERVICES DEPARTMENT

No.F.10(1)/GA/65

Dated Agartala, the 16<sup>th</sup> March, 1967

The following notification of the Government of India, Ministry of Home affairs is republished for general information.

C.R.Bhattacharjya  
Under Secretary to the Govt. of Tripura

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

No.18/66-DH(S)(1)

New Delhi-11, the 21<sup>st</sup> February, 1967  
2<sup>nd</sup> Phalgun, 1888

NOTIFICATION

G.S.R.-In exercise of the powers conferred by the proviso to Article 309 of the Constitution and of all other powers enabling him in this behalf, the President hereby makes the following rules, namely:-

**PART-I: GENERAL**

**1. Short Title and Commencement:**

- (1) These rules may be called the Tripura Civil Service Rules, 1967
- (2) They come into force with effect from 4<sup>th</sup> March, 1967

**2. Definitions:-**

In these rules unless the context otherwise requires:-

- [(a) "Commission" means the Tripura Public Service Commission.
- (b) "Duty Post" means any post specified in Schedule -I, Schedule-II and Schedule-III appended to these rules and includes a temporary post carrying the same designation as any of the posts specified in the Schedule and the scale of pay of which is identical to that attached to Grade-II of the service and any other temporary post declared as duty post by the State Government.
- (c) "Government" means the Government of Tripura.
- (d). "Member of the service" means a person appointed in a substantive capacity to any Grade of the Service and includes a person appointed on probation to Grade-II of the Service.
- (e). "Schedule" means any of the Schedules appended to these Rules.
- (f). "Service" means the Tripura Civil Service.]\*

**3. Constitution of Service and its Classifications:**

- (1) There shall be constituted a State Civil Service to be known as the Tripura Civil Service]

- [(2) The Service shall have three Grades, namely-
  - (i). Senior Selection Grade.

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Note:- \*Definitions amended and put in alphabetical order by the TCS (25<sup>th</sup> Amendment) Rules, 2005.



- (ii) Grade-I (Selection Grade);                      and
- (iii) Grade -II

(3) The posts in the Senior Selection Grade, Grade-I (Selection Grade) and Grade-II shall be Group-A gazetted posts-]\*

#### PART-II: AUTHORISED STRENGTH

##### 4. Strength of the Service:

[(1) The authorized permanent strength of service and the posts included therein shall be specified in Schedule-I, Schedule-II and Schedule-III respectively to these Rules.]\*

\*\*[ "2).The number of Senior Selection Grade posts in the service shall be 13% (thirteen percent) of the authorized permanent strength of the service.

(3).The number of Selection Grade post in the Service shall be 23% (twenty-three percent) of the authorized permanent strength of the service."]

(4).[The state Government may, by order, create duty posts for such period as may be specified therein].#

#### PART-III: METHOD OF RECRUITMENT

##### (5). Method of Recruitment:

(1) [ ]\$ Appointment to the service shall be made by the following Methods, namely:-

(a). Not more than 50 percent of the substantive vacancies which occur from time to time in the authorized permanent strength of the service shall be filled by direct recruitment in the manner specified in Part- IV of these rules, and;

- Note:-
- \* Substituted by the TCS (25<sup>th</sup> Amendment) Rules,2005
  - \*\* Substituted by the TCS (29<sup>th</sup> Amendment) Rules,2012
  - # Substituted by the TCS (3<sup>rd</sup> Amendment) Rules,1973
  - \$ The words "Save as provided in rule-17" omitted by the TCS (25<sup>th</sup> Amendment) Rules,2005

[(b) The remaining such substantive vacancies shall be filled by selection the manner specified in Part-V of these Rules from amongst the officers specified in Schedule-IV to these Rules.

Provided that 75% of the vacancies mentioned in sub-rule (b) above shall be filled by officers holding Group-A posts of Schedule-IV and the remaining 25% of the vacancies shall be filled by officers holding Group-B posts of Schedule-IV. ]\*

#### PART-IV: DIRECT RECRUITMENT

##### 6. Competitive Examination:-

A competitive examination for direct recruitment to the service shall be held at such intervals as the State Government, may in consultation with the Commission from time to time, determine. The dates on which and the places at which the examination shall be held shall be fixed by the Commission.

The qualification for admission to the examination and the conduct thereof shall be in accordance with such regulations as the State Government may, from time to time, issue in this behalf in consultation with the Commission.

7. Nature of the Examination: [Omitted] \*\*

##### 8. Decision of the Commission to be final:

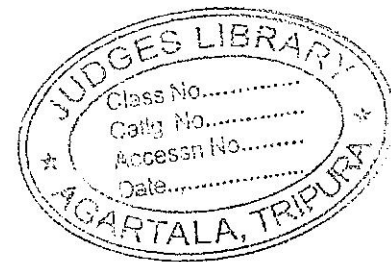
The decision of the Commission as to the eligibility or otherwise of the candidate for admission to the examination shall be final and no candidate to whom a certificate of admission has not been issued by the Commission shall be admitted to the examination.\*

##### 9. Commission to forward a List in Order of Merit:

The Commission shall forward to the State Government a list arranged in order of merit of the candidates who have qualified by such standards as the Commission may determine, and of the candidates belonging to the Scheduled Castes and the Scheduled Tribes who ;though not qualified by that qualified by that standard are declared by the Commission to be suitable for appointment to the Service with due regard to the maintenance of efficiency in Administration.

Note:- \* Substituted by the TCS (25<sup>th</sup> Amendment) Rules,2005,

\*\* Omitted by the TCS (3<sup>rd</sup> Amendment) Rules,1973





**10. Physical Fitness:**

No candidate shall be appointed to the service unless he is declared after such Medical Examination, as the State Government may prescribe, to be in good mental and bodily health and free from any mental or physical defect likely to interfere with the discharge of the duties of the service.

**11. Inclusion in the List not to Confer Right to Appointment:**

The inclusion of a candidate name in the list referred to in rule 9 confers no right to appointment unless the State Government is satisfied after such inquiry as may be considered necessary that the candidate is suitable in all respects for appointment to the Service and an actual offer of appointment is made.

**12. Appointment of Candidates included in the List:**

[ ]\* Subject to the provisions of this rule, the candidates will be considered for appointment to the available vacancies in the order in which their names appear in the list referred to in rule 9.

(2) [Omitted] \*\*

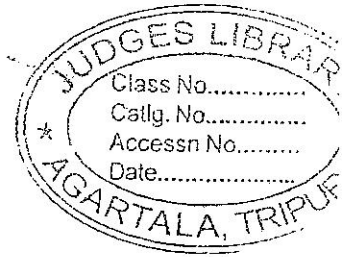
**PART-V: RECRUITMENT BY SELECTION**

**13. Constitution Selection Committee:**

[Recruitment under clause (b) of Sub-rule(1) of Rule-5 shall be made on the recommendation of a Selection Committee(hereinafter referred

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Note:- \* The figure "(1)" omitted by the TCS (25<sup>th</sup> Amendment) Rules,2005.  
 \*\* Omitted by the Amendment Rules ibid.



to as the Committee) consisting of:-

- |       |  |          |
|-------|--|----------|
| (i)   | Chairman of the Commission   | Chairman |
| (ii)  | One Senior Secretary to the Government<br>To be nominated by the Chief Secretary | Member   |
| (iii) | Secretary, General Administration<br>(P & T) Department                          | Member   |
| (iv)  | Secretary, Tribal Welfare Department   | Member   |
| (v)   | Secretary, SC.OBC & Minority Welfare Department.]*                               | Member   |

#### 14. Conditions of Eligibility and Procedure for Selection:-

[(1) The Committee shall consider from time to time the cases of officers eligible under Clause(b) of sub-rule(1) of rule-5 who have served in the respective cadres or posts, as the case may be, for not less than five years on regular basis in case of Officers under Group-'A' and Group-'B' of Schedule-IV and prepare a list of officers recommended taking into account the actual vacancies at the time of selection and those likely to occur during a year the selection for inclusion in the list; shall be based on merit and suitability in all respect for appointment to the Service with due regard to seniority.

(2) The names of persons included in the list shall be arranged in order of merit and be forwarded by the Committee to the State Government.

(3) Minimum educational qualification for promotion to TCS Grade II shall be Graduation.]\*\*

[(4) The Committee shall not consider the cases of officers in the feeder posts who have attained the age of 55 years on the 1st day of January of the year in which the Committee meets.]\*\*\*

#### 15. Consultation with the Commission:

- (1) The list prepared under rule-14 shall be forwarded by the State

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Note:- \* Substituted by the TCS(25<sup>th</sup> Amendment) Rules,2005  
 \*\* Substituted by the TCS (21<sup>st</sup> Amendment) Rules,2001  
 \*\*\* Substituted by the TCS (30<sup>th</sup> Amendment)Rules,2013

Government to the Commission, where consultation with the Commission is necessary, or where the Chairman of the Committee desires that a reference be made to the Commission along with the relevant records.

(2) If the Commission considers it necessary to make any change in the list received from the State Government the Commission shall inform the State Government of the changes proposed.

(3) The list shall finally be approved by the state Government after taking into account the changes, if any, proposed by the Commission.

(4) The list thus finally approved shall ordinarily be in force until a fresh list is prepared for the purpose in accordance with these rules.

#### **16. Appointment to Service:**

Appointment to the Service shall be made in the order of the merit in the list referred to in sub-rule (4) of rule-15 with due regard to the proportion specified in rule-5.

### PART-VI: INITIAL CONSTITUTION OF SERVICES

17. Initial Appointment of person to the service: [Omitted]\*

### PART-VII: APPOINTMENT, PROBATION TRAINING AND CONFIRMATION

#### **18. Appointment:**

[All appointments to the Service shall be made to the Senior Selection grade, Grade-I (Selection Grade) or Grade-II of the Service and not against any specific post included in the Service]\*\*

#### **19. Disqualification:**

(a) No person who has more than one wife living or who having a

Note:- \* Omitted by the TCS (25<sup>th</sup> Amendment) Rules, 2005

\*\* Substituted by the Amendment Rules ibid

Spouse living, marries in any case in which such marriage is void by reason of its taking place during the life time of such spouse shall be eligible for appointment to the service ,and

(b) No women whose marriage is void by reason of the husband having a wife living at the time of such marriage or who has married a person who has a wife living at the time of such marriage, shall be eligible for appointment to the service.

Provided that the State Government may, if satisfied that there are special grounds for so ordering, exempt any person from the operation of this rule.

**20. Special provision for Scheduled Castes and Scheduled Tribes:-**

Appointment to the Service made by direct recruitment [ or by selection] \* shall be subject to the orders regarding special representation in the Service for the Scheduled castes and Scheduled Tribes issued by the State Government from time to time.

**21. Period of probation:-**

(1) Every person appointed under rule 5 [ ] \*\* to grade II of Service shall be on probation for period of two years.

Provided that is he holds a alien on any permanent post under the Central Government, à State Government or Government of Tripura, he shall be liable to be reverted to that post.

(2) The State Government may in the case of any person extend [the period of probation in consultation with the Commission] #

[(3) The Government may, in consultation with the Commission, discharge at any time a probationer from service without assigning any reason therefor.]#

Note:- \* Inserted by the TCS (25<sup>th</sup> Amendment) Rules,2005.

\*\* The words "Or under rule 17" omitted by the Amendment Rules ibid.

# Substituted by the Amendment Rules ibid.



Provided that if he holds a lien on any permanent post under the Central Government, a State Government or Government of Tripura, he shall be liable to be reverted to that post.

(4) A person on probation who holds a lien on any permanent post under the Central or State Government may, if he so desires during the period of probation, has the option to revert back to his parent Department or Government after giving such notices as may be prescribed by the State Government.

## 22. Training and Departmental examination:

[(1) A person appointed under Rule -5 to the Service shall pass the prescribed examination in the Training Institution during probation period.

Provided that, till the time the State Government make necessary arrangements for training of promoted officers in any Training Institute, the above provision shall not apply to the officers appointed under clause (b) of sub-rule(1) of Rule-5.

(2) A person appointed under Rule-5 shall pass such Departmental Examination as the Government may from time to time prescribe.]\*

## 23. Confirmation in Service:

[A person appointed under Rule -5 may be confirmed in the service based on general assessment of his performance during the probation period and based on; his performance in the examination at the Training Institute.

Provided that, till the time the State Government make necessary arrangements for training of promoted officers in any Training Institute, the above provision shall not apply to the officers appointed under clause (b) of sub-rule(1) of Rule -5]\*

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Note:- \*Substituted by the TCS (19<sup>th</sup> Amendment) Rules,2001

PART-VIII:OFFICIATING APPOINTMENT

24. Selection for Officiating Appointment:- [Omitted] #

25. Officiating Appointment to the Service:- [Omitted] #

PART-IX:MISCELLANEOUS

26. Posting of Members of the Service:-

Every member of the service shall, unless he is appointed to an ex-cadre post or is otherwise not available for holding a duty post owing to the exigencies of service, be posted against a duty post under the Government of Tripura.

27. Duty post to be held by a member of the Service:-

[ ] Every duty post shall be held by a member of the Service or an officer appointed to officiate under Part VIII these rules.

28. Seniority:-

The State Government shall prepare a list of members of the Service arranged in order of seniority as determined in the manner specified below:-

- (i) In the case of persons appointed on the results of the competitive examination, or by selection under clause (b) of sub-rule(1) of rule-5, seniority in the Service shall be determined by the order in which appointments are made to the service.

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Note:- Omitted by the TCS (25<sup>th</sup> Amendment) Rules,2005  
The words "Save as provided in sub-rule(4) of rule 17" omitted by the TCS (25<sup>th</sup> Amendment) Rules,2005.

Provided that-

(a) Persons recruited on the results of the competitive examination in any year shall be ranked inter se in the order of merit in which they are placed at the competitive examination on the result of which they are recruited, those recruited on the basis of an earlier examination being ranked senior to those recruited on the basis of later examination.

(b) The relative seniority inter se of persons recruited by selection shall be determined on the basis of the order in which their names are arranged in the list prepared under rule-14.

(ii) [Omitted] #

(iii) The relative seniority of direct recruits and of promotes shall be determined according to the rotation vacancies [filled in a recruitment year] \*between direct recruits and promotes which shall be based on the quotas of vacancies reserved for direct recruitment and promotion under rule-5.

#### 29. Pay and Allowances;

[(1) The scales of pay attached to the service shall be as follows:-

(i) Senior Selection Grade-	Rs.14,150/--20,000/-
(ii) Grade-I (Selection Grade)-	Rs.12,000/--18,400/-
(iii) Grade-II:-	

(a) For direct recruits at the entry state-Rs.7,800/--15,100/-

(b) For promotes at the entry stage and for direct recruits after completion of 4 years of service-Rs.10,000/-15,100/-

Provided that the Government may from time to time revise the scales of pay]\*\*

Note:- # Omitted by the TCS (25<sup>th</sup> Amendments) Rules,2005

\*Inserted by the Amendment Rules ibid

\*\*Substituted by the Amendment Rules ibid.

(2) Dearness and other allowances shall be paid to persons holding duty posts at such as may be determined by the Government from time to time.

**30. [Appointment to Senior Selection Grade and Selection grade:-**

(1) Appointment of members of the service to senior Selection Grade and Selection Grade shall be made on recommendation of the Selection Committee constituted under Rule-13 on the basis of merit with due regard to seniority and in consultation with the Commission.]\*

["(2) An officer with a minimum of 4 (four) years of Service in TCS Grade-I (Selection Grade) shall be eligible for being considered for appointment to the post of TCS Senior Selection Grade.

(3) An officer with a minimum of 10 years of service in TCS Grade-II shall be eligible for being considered for appointment to the post of TCS Grade-I (Selection Grade)."]\*\*\*\*

[Provided that no person subject to provision of Rule-20 of the TCS (Training and Departmental Examination) Rules, 1975 shall be considered for appointment to the next higher scale/Selection Grade unless he passes the Departmental Examination in full.]\*

["Provided further that officer promoted to TCS Grade-I (Selection Grade) shall be put through 4 weeks training at any Training Institute".]\*\*\*

[ Provided further that where a person is considered for such appointment all persons senior to him in Grade-I or Grade-II, as the case may be, shall also be considered irrespective of the fact whether or not he fulfils the requirement as to the minimum of five years' service in Grade-I or 12 years' service in Grade-II, as the case may be ] #

**31. Power to make regulations:**

[The Government may make regulations not inconsistent with these rules to provide for all matters for which provision is necessary or expedient for purpose of giving effect to these rules.] \*\*

**32. Residuary matters:**

In regard to matters not specifically covered by these rules or by regulations or orders issued thereunder or by special orders the members of the service shall be Governed by the rules, regulations and orders.

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- Note:- \* Substituted by the TCS (25<sup>th</sup> Amendment ) Rules,2005  
 \*\* Inserted by the Amendment Rules ibid.  
 # Inserted by the TCS (26<sup>th</sup> Amendment) Rules,2007.  
 \*\*\* Inserted by the TCS (27<sup>th</sup> Amendment) Rules,2010  
 \*\*\*\* Substituted by the TCS (29<sup>th</sup> Amendment) Rules,2012



Applicable to the officers of same status serving in connection with affairs of the State Government.

**33. Interpretation:**

If any question arises as to the interpretation of these rules, the same shall be decided by the State Government.

PART X-TRANSITIONAL ARRANGEMENTS

34. Transitional Provision: [Omitted] #

PART XI-RELAXATION

**35. Power to Relax:**

Where the State Government is of the opinion that it is necessary.

Or expedient so to do, he may, by order, for reasons to be recorded in writing and, in consultation with Commission relax any of the provisions of these rules with respect to; any class or category of persons or posts.

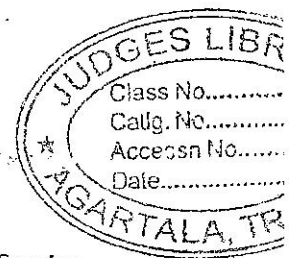
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Note:- # Omitted by the TCS (25<sup>th</sup> Amendment ) Rules,2005

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**SCHEDULE-I\***  
**SENIOR SELECTION GRADE**

(See rule-4)



The authorized permanent strength in the Senior Selection Grade of the the Service and the nature of the post included therein are as follows:-

Sl.No:	Name of Duty Post	Strength
1.	Additional Secretary to the Government	4
2.	Director, TRP & PTG	1
3.	Director, Fisheries	1
4.	Director, Tribal Research Institute	1
5.	Director, Relief, Rehabilitation & Disaster Management	1
6.	Director, Employment Service & Manpower Planning	1
7.	Director, Small Savings, Group Insurance and Institutional Finance	1
8.	Transport Commissioner	1
9.	Director, Projects	1
10.	Director, Panchayats	1
11.	Director, Urban development Department	1
12.	Director, Economics & Statistics	1
13.	Director, Printing & Stationary	1
14.	Director, Audit	1
15.	Director, Kokbarok and Minorities Language	1
16.	Director, Minorities Welfare Department	1
17.	Addl. Resident Commissioner, Tripura Bhavan, New Delhi, Kolkata	2
18.	Inspector General of Prisons	1
19.	Additional District Magistrate & Collector	8
20.	Additional Director, Planning & Co-ordination	1
21.	Additional Director, Tribal Welfare	2
22.	Additional Director, Food, CS & CA	1
23.	Additional Director, SC & OBC Welfare	1
24.	Additional Director, Education (SW & SE)	1
25.	Additional Director, Land Records & Settlement	1
26.	Additional Director, Information & Cultural Affairs	1
27.	Additional Registrar of Co-Operative Societies	1
28.	Additional Labour Commissioner	1
29.	Additional Director, Youth Affairs & Sports	1
30.	Additional Director, Information, Technology	1
31.	Additional Director, Handloom, Handicrafts &	1

	Sericulture	
32.	Additional Director, Panchayats	1
33.	Additional Commissioner, Departmental Enquiries	1
34.	Additional Director, Vigilance	1
35.	Additional Director, Education (School)	2
36.	Additional Director, Education (Higher)	2
37.	Additional Director, Economics & Statistics	1
38.	Additional Director, Printing & Stationeries	1
39.	Additional Chief Electoral Officer	1
40.	Project Director, DRDAs	8
41.	Principal, Regional Survey Training Institute	1
42.	Additional Commissioner of Taxes	1
43.	Additional Director, SIPARD	1
44.	Joint Secretary, Governor's Secretariat	1
	<b>TOTAL</b>	<b>65</b>
	(a) Deputation Reserve (20%)	13
	(b) Training Reserve (10%)	7
	@ Leave Reserve (10%)	7
	<b>Grand Total</b>	<b>92</b>

\*Substituted by the TCS (29<sup>th</sup> Amendment) Rules, 2012

## SCHEDULE-II\*

## GRADE-I (SELECTION GRADE)

(See rule-4)

The authorized permanent strength in the TCS Grade-I (Selection Grade) of the service and the nature of the post included therein are as follows:-

Sl.No.	Name of Duty Post	Strength
1.	Joint Secretary	5
2.	Deputy Secretary	8
3.	Joint Director, Tribal Welfare	1
4.	Joint Director, Food, CS & CA	1
5.	Joint Director, SC & OBC Welfare	1
6.	Joint Registrar, Co-operative Societies	1
7.	Joint Director, Panchayats	2
8.	Joint Transport Commissioner	1
9.	Joint Director, Education (SW & SE)	1
10.	Joint Director, Education (School)	2
11.	Joint Director, Education (Higher)	2
12.	Joint Director, Youth Affairs & Sports	1
13.	JRC, Tripura Bhawan (Kolkata, Pretoria Street & Salt Lake/New Delhi/Guwahati)	4
14.	Senior Deputy Magistrate, DMs Office	16
15.	Senior Deputy Collector, DMs Office	16
16.	Joint Labour Commissioner	1
17.	Joint Director, Land Records & Settlement	1
18.	Joint Chief Electoral Officer	2
19.	District Welfare Officer for TW, SCs, OBCs & Minorities	8
20.	Controller of Stores & Distribution, FCS & CS	1
21.	Treasury Officer	8
22.	Sub-Divisional Magistrate	21
23.	District Transport Officer/Asstt. Transport Commissioner	4
24.	District Panchayat Officer	8
25.	State Protocol Officer	1
26.	Settlement Officer	8
27.	Joint Director, Planning & Coordination	1
<b>Total:</b>		<b>126</b>
(a) Deputation Reserve (20%)		25
(b) Training Reserve (10%)		9
(c) Leave Reserve (10%)		9
<b>Total:</b>		<b>169</b>

\*Substituted by the TCS (29<sup>th</sup> Amendment) Rules, 2012

## SCHEDULE-III\*

## TRIPURA CIVIL SERVICE GRADE-II

(See rule-4)

The authorized permanent strength in the TCS Grade-II of Service and the name of the post included therein are as follows:-

Sl.No.	Name of Duty Post	Strength
1.	Under secretary to the Government	8
2.	Deputy Director, Tribal Welfare	2
3.	Deputy Collector, DM's Office	40
4.	Deputy Director, SC & OBC Welfare	2
5.	Deputy Director, Panchayat	2
6.	Suptd. Of Excise	8
7.	Land Acquisition Officer	8
8.	Block Development Officer	45
9.	Sub-Treasury Officer	15
10.	Deputy Collector, SDBs' Office	46
11.	Deputy Collector & Magistrate (Revenue Circles)	31
12.	Sub-Divisional Welfare Officer for SCs, STs, OBCs & Minorities	23
13.	Deputy Director, Provisioning (Store), Food, CS & CA	1
15.	Additional Sub-Divisional Magistrate	23
17.	Deputy Registrar, Co-operative Societies	2
18.	Additional Block Development Officer	45
19.	Deputy State Protocol Officer	1
20.	Deputy Labour Commissioner	1
21.	Deputy Director, Relief, Rehabilitation & Disaster Management	1
22.	Deputy Director, Minorities Welfare	1
23.	Deputy Director, Education (Social Welfare & Social Education)	2
24.	Deputy Resident Commissioner, Tripura Bhavan, Delhi/Kolkata/Guwahati	4
25.	Deputy Director, Small Savings, Group Insurance & Institutional Finance	1
26.	Deputy Director, SIPARD	1
27.	Deputy Director, Food, Civil Supplies & Consumer Affairs	2
28.	Executive Officer, Nagar Panchayats	28
<b>TOTAL:</b>		<b>343</b>
(a) Deputation Reserve (20%)		69
(b) Training Reserve (10%)		34
(c) Leave Reserve (10%)		34
<b>GRAND TOTAL</b>		<b>480</b>

Note:- TCS Grade-I (Selection Grade) Officer on completion of 3 years service in Grade -I shall be designated as Joint Secretary in place of Deputy Secretary.

\* Substituted by the TCS (29<sup>th</sup> Amendment) Rules, 2012

## SCHEDULE-IV\*

(See Rule-5)

## Group-A Posts

Sl.No.	Name of Department	Name of Post for inclusion as feeder post.
1.	Co-operation Department	(i).Asstt.Registrar of Co-operative Societies (ii).Co-operative Officer (iii).Co-operative Inspector
2.	Finance Department	(i)Senior Inspector of Excise (ii) Sub-Inspector of Excise. (iii).Development Officer,Small Savings. (iv) Inspector,Small Savings.
3.	Planning Department	Asstt.Director (Evaluation Organization).
4.	Revenue Department	(i).Revenue Inspector (ii).Sub-Registrar (iii).Joint Sub-Registrar (iv).Asstt.Survey Officer (v).Kanango.
5.	RD(Panchayat) Department	(i).Panchayat Officer (ii).Panchayat Extension Officer (iii).Organizer, (iv).Instructor.
6.	Tribal Welfare Department	(i).Linguistic Officer (ii).Research Officer, (iii).Special Officer TDP, (iv).Extension Officer(TW/SCW), (v).Inspector,Tribal Welfare.
**[7.	Social Welfare & Social Education Department	CDPO

\*Amended by "the Tripura Civil Service (28<sup>th</sup> Amendment) Rules,2011 vide Notification No.F.10(1) GA(P & T) /2009 dt.20.12.2011.

\*\* Inserted by the TCS (31<sup>st</sup> Amendment) Rules,2014

## GROUP-B\*

Sl.No.	Name of Department	Name of Post for inclusion as feeder post.
1.	Planning (Statistical) Department	(i).Assistant Director(Eco.& Stat.) (ii).District Statistical Officer
2.	Food,Civil Supplies & Consumers Affairs Department	(i).Deputy Controller of Legal Metrology. (ii).Asstt.Controller of Legal Metrology. (iii).Inspector,Legal Metrology. (iv).Asstt.Director,Good. (v).Sub-Divisional Controller of Food. (vi).Inspector of Good.
3.	Transport Department	Inspector
4.	Election Department	(i).Asstt.Electoral Officer (ii).Inspector,Election.
5.	Finance(Excise & Taxation) Department	(i).Supdt. of Taxes (ii).Inspector of Taxes
6.	Labour Department	(i).Employment Officer(Special) (ii).Chief Labour Officer. (iii).Asstt.Director (iv).Sub-Regional Employment Officer. (v).labour Inspector.
7.	Health & Family Welfare Department	Asstt.Director(Vital Statistics)
8.	Home(Jail) Department	(i).Deputy Supdt.of Central Jail (ii).Supdt.of District Jail
9.	Information,Cultural Affairs & Tourism	(i).Asstt.Director,ICAT
10.	Industries & Commerce Department	(i).Asstt.Director(I & C) (ii).Industrial Development Officer (iii).Commercial Manager.

\*Amended by TCS (28<sup>th</sup> Amendment) Rules,2011

Sd/-  
(A.F.Couto)  
Dy.Secretary to the Govt. of India